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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ FAO (COMM) 344/2025, CM APPL. 78161/2025, CM APPL. 78162/2025, CM APPL. 78163/2025, CM APPL. 78164/2025. M/S LOKDHUN TELEMEDIA PVT LTD.Appellant

Through: Mr. Rakesh Malhotra, Mr. R. K. Tripathi, Ms. Smritika Kesri, Mr Devinder Khatana, Mr Parveen Kumar, Mr, Vaibhav Dwivedi, Mr Deepak Sethi, Advs.

versus

ACHLA SABHARWAL & ORS.

....Respondents

Through: Mr. Anshuj Dhingra, Ms. Akansha Sharma, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA ORDER(ORAL)

% 11.12.2025

1. Mr. Rakesh Malhotra, learned Counsel for the appellant seeks leave to withdraw this appeal as he submits that he would take appropriate steps before the learned Commercial Court.

2. Leave and liberty is granted as aforesaid, the appeal is disposed of as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

DECEMBER 11, 2025/At